

FORM NO. 1

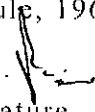
Returns of Assets and Liabilities as on 31<sup>st</sup> December, 2012

1. Name of the Government Servant : Barinder Thakur
2. Service to which he belong : Judicial Services.
3. Total length of service on date : 14 years.  
(i) In NON-GAZETTED Rank : Nil.  
(ii) In GAZETTED Rank : Gazetted Rank.
4. Present post and place of posting : Civil Judge (Sr. Divn.)-cum-  
Chief Judicial Magistrate,  
Hamirpur, H.P.
5. Total annual income from all :  
sources during the Calendar  
year immediately preceding  
the 1<sup>st</sup> day of January, 2013.

DECLARATION:-

I, hereby declare that the particulars from Form I to V are complete, true and correct as on 31.12.2012 to the best of my knowledge and belief, in respect of information due to be furnished by me under the provision of Sub Rule (i) of rule 18 of the Central Civil Services (Conduct) Rule, 1964.

Dated: 20.08.2013

  
Signature  
Civil Judge (Sr. Division)-  
cum-Chief Judicial Magistrate  
Hamirpur, H.P.

- Note:-
1. This return shall contain particulars of all assets and liabilities of the Government Servant either in his own name or in the name of any other person.
  2. If a government servant is a member of Hindu undivided family with Coparcener rights in the properties of the family either as a "Karta" or as a member, he should indicate in the return in item No. 1 the value of such Share in such property and where it is not possible to indicate the exact value of such share its appropriate value suitable explanatory notes may be added wherever necessary.

STATEMENT OF THE IMMOVABLE PROPERTY AS ON 31.12.2012  
(i.e. LAND, HOUSE, SHOPS AND OTHER BUILDING ETC.)

1.	Description of property	Immovable property
2.	Precise location (Name of District, Division, Tehsil in which the property is situated and also its distinctive number-etc.)	<p>1. Land comprised in Khata/Khatauni Nos. 6/18, 8/20, 10/12, 1/23, 18/30, 47, 26/64, 30/71-72, 48min/128, 58/154, total land measuring 5 Bigas approximately. This land is joint along with ancestral house situated in Village Taproli, Tehsil Rajgarh, District Sirmaur (H.P.)</p> <p>2. Khata/Khatauni No. 18/22, Khasra No. 1033/16, land measuring 54 Square meters in Mouza Jawahar Park, Tehsil and District Solan (H.P.) - 18 Square meters land bearing Khata/Khatauni No. 15/19, Khasra No. 8623/1031/16 is in the name of my wife situated in Mouza Jawahar Park, Solan, as per family settlement.</p> <p>3. Vide registered Gift Deed No. 148/2013 dated 3.6.2013 Sh. Rajinder Thakur, father of Neera Thakur made a gift in favour of my wife Neera Thakur, situated in Mouza Kanda, Village Arhal, Tehsil Rohru, District Shimla (H.P.), bearing Khata/Khatauni No. 17/37, Khasra No. 550/1, area measuring 0-21-79 Hectares (3 Biga Apple Orchard).</p>
3.	Area of land (in case of land and building)	-- do --
4.	Nature of land (in case of landed property)	<p>1. Agriculture, Ancestral Residential House &amp; Orchard.</p> <p>2. Residential-cum-commercial property ( under-construction)</p> <p>3. Apple Orchard.</p>
5.	Extent of interest	As mentioned above in Column Nos. 1, 2 & 3.
6.	If not own name state in whose name held and his/her relationship. If any, with the government servant.	The property bearing Khasra No. 8623/1031/16 measuring 18 Square meters in Mouza Jawahar Park, Solan and Apple Orchard bearing Khasra No. 550/1, area 0-21-79 Hectares at Village Arhal, Tehsil Rohru, District Shimla (H.P.) is in the name of my wife Neera Thakur and rest is in my name.
7.	Date of acquisition.	<p>1. The land and ancestral house situated at village Taproli, Tehsil Rajgarh, District Sirmaur (H.P.) is ancestral property inherited from the fore-fathers.</p> <p>2. The property situated at Jawahar Park, Solan was purchased by my father and uncle in the name of my mother and aunt in the year 1988-89. As per family settlement effected in the year 1995, 54 Sq. Mtr. Of land came to my share and 18 Sq. Mtr. Of land came to the share of my wife Neera Thakur, when I relinquished my share in village Kanwar, Mouza Deothi, Tehsil Theog, District Shimla, which was in the name of my mother and after her death, we four brothers inherited in equal share. I relinquished my</p>

		share in favour of my brother Sh. Surinder Thakur and in exchange he relinquished his share in Mouza Jawar Park, Solan in favour of my wife Neera Thakur i.e. 18 Sq. Mtrs. Of land.  3. The apple Orchard situated in Village Arhal, Tehsil Rohru, District Shimla has been gifted to my wife by her father Sh. Rajinder Thakur vide Gift Deed No. 148/2013 dated 3.6.2013 .
8.	How acquired (Whether by purchase, mortgage, lease, inheritance, gift or otherwise) and name with details of person(s) from whom acquired (address and Government Servant if any, with the person/persons concerned see Note 1 below)	-- do --
9.	Value of property (see Note 2 below)	1. Rs. 10,00,000/- (situated at Village Taproli, Tehsil Rajgarh, Distt. Sirmaur). 2. Rs. 30,00,000/- (situated at Mouza Jawahar Park, Solan). 3. Rs. 10,00,000/- (situated at Rohru, Distt. Shimla).
10.	Particulars of sanctions of prescribed authority, if any	The property as above has been acquired by way of inheritance and by way of family settlement prior to my joining of Judicial Department, and by way of gift deed in favour of my wife recently.
11.	Total annual income from the property.	1. Rs. 80,000/- per annum. 2. - Nil - 3. Rs. 50,000/- per annum.

Date: 22/6/2013

Signature  
Civil Judge (Sr. Division)-  
cum-Chief Judicial Magistrate  
Hamirpur, H.P.

Note 1:- For purpose of Column 9 of the term (lease would on a lease of immovable property from year to year or for any term exceeding one year or reserving a yearly rent. Where, however the lease of immovable property is obtained from person having official dealing with the Government servant, such a lease should be shown in this in respect of the term of the lease whether it is short term or long term and periodically of the payment of the rent).

Note 2:- In column No. 10 should be shown (a) where the property has been acquired by purchase, mortgage or lease, the price or premium paid for such acquisition (b) where it has been acquired by lease the total annual rent thereof: and (c) where the acquisition is by inheritance, gift or exchange the approximate value of the property so acquired.

FORM NO. II

STATEMENT OF LIQUID ASSETS AS ON 31.12.2012

1.	Description	Saving Account/F.D.
2.	Name and address of Company Bank etc.	1. State Bank of Patiala Hamirpur, H.P. 2. H.P. State Co-operative Bank Shimla, H.P.
3.	Amount	1. Balance as on date Rs.2,85,346/- bearing Saving A/c No. 55140741916 (State Bank of Patiala). 2. Balance as on date Rs.90,000/- bearing Saving A/c No. 43810128838 (H.P. Co-operative Bank).
4.	If not own name and address of persons in whose name held and his/her relationship with the Government Servant.	-in own name -
5.	Annual income derived.	Simple interest as per R.B.I. Norms.
6.	Remarks	-- Nil --

Date: 20.08.2013

Signature  
Civil Judge (Sr. Division)-  
cum-Chief Judicial Magistrate  
Hamirpur, H.P.

Note 1:- In column 7, particulars regarding sanctions obtained or report made in respect of the various transactions may be given.

Note 2:- The term "emoluments" means the pay and allowances received by the Government Servant.

FORM NO. III

STATEMENT OF MOVABLE PROPERTY AS ON 31.12.2012

1.	Description of item	1. Gold jewelry. 2. Silver jewelry. 3. Refrigerator. 4. L.C.D. 5. Television.	6. Computer. 7. Wooden Furniture. 8. Microwave Oven. 9. Maruti Alto Car.
2.	Price of value at the time of acquisition and/or the total payment made up to the date of return, as the case may be, in the case of articles purchased on hire a purchase of installment basis.	1. Rs.5,00,000/- 2. Rs. 10,000/- 3. Rs. 7,000/- 4. Rs. 25,000/- 5. Rs. 10,000/-	6. Rs. 20,000/- 7. Rs. 60,000/- 8. Rs. 18,000/- 9. Rs.2,50,000/-
3.	If not in own name, name and address of the persons in whose name and his/her relation with the Government employee.	In my name and in the name of my wife Neera Thakur.	
4.	How acquired with approximate date of acquisition.	Some of the aforesaid articles were purchased prior to my joining of Judicial Department and some were purchased on the basis of installments, and rest of the articles by own sayings.	
5.	Remarks	Half of the articles as mentioned above acquired by gift and some were gifted to my wife and rest were purchased by installments/own savings.	

Date: 20.08.2013.

Signature

Civil Judge (Sr. Division)-  
cum-Chief Judicial Magistrate  
Hamirpur, H.P.

- Note 1:- In this form/information may be given regarding items like:-
- (a) Jewelry owned by him (total value)
  - (b) Silver and other precious metals and precious stones owned by him not forming part of jewelry (total value).
  - (c) (i) Motor Cars(ii) Scooters/Motor Cycle (iii)Refrigerators/ Air Conditioners (iv) Radio/Radiograms/Television Sets and any other articles, the value of which individually exceeds Rs.1,000/-.
  - (d) Value of items of movable property individually worth less than Rs.1000/- other than articles of daily use such as clothes, books, utensils, crockery etc. added together such as lumpsum.

Note 2:- In Column 5 may be indicated whether the property was acquired by purchase, inheritance, gift or otherwise.

Note 3:- In Column particulars regarding sanctions obtained on report made in respect of various transactions may be given.

FORM NO. IV

STATEMENT OF PROVIDENT FUND AND LIFE INSURANCE POLICY AS  
ON 31.12.2012

Sr No.	Insurance Policy No. and date of Policy	Name of Insurance Company	Sum insured/date of maturity	Amount of Annual Premium	Type of provident funds GPF/C PF Account No.	Closing balance as last reported by the Audit A/O along with date of such balance (in rupees)	Contribution made subsequently (in rupees)	Total (in rupees)	Remarks. If dispute regarding closing balance the figure according to the government employee should be mentioned in this column
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.
1.	151545300, dated 24.2.2005	Life Insurance Corporation of India	2,00,000/- date of maturity 25.3.2025	12,025/-	G.P.F. A/c No. HP-03-3326	12,00,994/- as on April, 2012	1,23,446/- monthly subscription and arrears of D.A.	13,35,460/-	This Insurance Policy, and G.P.F. are in my name.
2.	151545789, dated 24.3.2005	Life Insurance Corporation of India	1,00,000/- date of maturity <u>26/3/2015</u>	15,228/-	-nil-	-nil-	-nil-	-nil-	This Insurance Policy is in the name of my son.

Date: 20.08.2013

Signature  
Civil Judge (Sr. Division)-  
cum-Chief Judicial Magistrate  
Hamirpur, H.P.

FORM NO. V

STATEMENT OF DEBITS AND OTHER LIABILITIES AS ON 31.12.2012

1.	Amount	1. Rs. 10,00,000/- (House Loan). 2. Rs. 2,50,000/- (Car Loan) – only Rs.25,000/- is remained as outstanding amount.
2.	Name and address of creditor	1. State Bank of Patiala Kandaghat transferred to State Bank of Patiala Hamirpur. 2. Punjab National Bank Arki transferred to P.N.B. Shimla.
3.	Date of incurring liability	1. 07.10.2010 2. December 2006.
4.	Detail of transaction	-- do --
5.	Remarks	1. House loan is being repaid in equal monthly installments @ Rs. 10,000/-. 2. Car loan is being repaid in equal monthly installments @ Rs. 5000/-

Date: 20.08.2013

Signature  
Civil Judge (Sr. Division)-  
cum-Chief Judicial Magistrate  
Hamirpur, H.P.

Note 1:- Individual items of loans not exceeding three months emoluments of Rs.1,000/- whichever is less, need to be included.

Note 2:- In column 6 information regarding permission if any, obtained from or report made to the competent authority may also be given.

Note 3:- The term "emoluments" means pay and allowances received by the government employee.

Note 4:- The statement should also include various loans and advances availed by the government employee like advance for purpose of conveyance, house building advance etc. (other than advances of pay and travelling allowance) advances from the G.P. Fund and loans of Life Insurance Policies and fixed deposit.

Date: 20.08.2013

Signature  
Civil Judge (Sr. Division)-  
cum-Chief Judicial Magistrate  
Hamirpur, H.P.